

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition (Civil) No. 759/2023

NYSHA HITESH SANTANI

Petitioner(s)

VERSUS

HITESH JAIPRAKASH SANTANI

Respondent(s)

(FOR ADMISSION and IA No.60937/2023-STAY APPLICATION)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Devendra Kuamar Singh, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Sarbendra Kumar, Adv.
Mr. Manoranjan Mishra, Adv.
Mrs. Snehlata Mishra, Adv.For Respondent(s) Ms. Krupali Rajani, Adv.
Ms. Astha Prasad, Adv.
Mr. Ajit Pravin Wagh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the parties contend that both the parties have filed suit seeking divorce against each other at different places. However, if the matter is referred to the Supreme Court Mediation Centre for mediation, it may sort out the issues between them or they may arrive at an amicable settlement on the issues.

Considering the aforesaid, we refer the matter to the Supreme Court Mediation Centre to mediate the issues.

Parties shall appear for mediation on 24th July, 2023, at 2 p.m.

At this stage, learned counsel representing the respondent contends that the respondent is in Africa, so he may be permitted to participate in the mediation by virtual mode on Video Conferencing. In view of the above, permission as prayed for is granted.

Let mediation be done by the Supreme Court Mediation Centre and report be submitted as expeditiously as possible. List the matter after two months.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER